

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:2320  
ANSWERED ON:24.11.2010  
UNAUTHORISED OCCUPATION OF COAL BEARING AREA  
Majumdar Shri Prasanta Kumar; Tirkey Shri Manohar

**Will the Minister of COAL be pleased to state:**

- (a) the criteria followed for giving clearance for large projects viz., airports, commercial complexes, schools, etc., on Coal bearing areas;
- (b) whether these large coal bearing areas are occupied by unauthorized persons/trespassers etc.; and
- (c) if so, the steps taken/proposed to be taken to evict these persons?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL & MINISTER OF STATE (INDEPENDENT CHARGER IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a): Coal is one of the most important sources of energy supply in the country and its requirement is increasing manifold, therefore any stenlization of coal resource is likely to affect the country's energy plans adversely. Accordingly, some of the Central Government Ministries/Departments and Governments in coal bearing States have been requested by this Ministry not to take up any large scale construction on the coal beannng areas without ascertaining the views of Ministry of Coal and the concerned Coal Companies.

(b) & (c) : Unauthorised occupancy on the notified coal bearing areas is not significant. However, the subject of unauthorized occupation of the areas which do not fall under the notified coal bearing areas falls under the purview of State Governments concerned.